
(2017) 07 JH CK 0012
In the Jharkhand High Court
Case No : 5048 of 2017

Krishna Kumar Mishra @ Krishna Kur Mishra

APPELLANT

Vs

The State of Jharkhand & Anr.

RESPONDENT

Date of Decision : 05-07-2017

Acts Referred:

[Indian Penal Code, 1860](#), [Section 302](#),
[Section 506](#), [Section 385](#) -
Criminal Law Amendment Act, 1952, Section 17

Citation : (2017) 07 JH CK 0012

Hon'ble Judges : Shree Chandrashekhar

Bench : SINGLE BENCH

Advocate : Mohit Prakash, Rajneesh Vardhan

Final Decision : Allowed

Judgement

1. Heard the learned counsels appearing for the parties and perused the documents on record.
2. Contending that, in fact, the informant was summoned to depose in the court on 07.01.2017, however, on the basis of his statement that on 20.05.2016 the petitioner threatened him with dire consequences when he allegedly appeared in the case to give his evidence, a First Information Report vide Gumla P.S. Case No.17 of 2017 has been registered for offences under section 385/506 I.P.C . and section 17 of C.L.A. Act, the learned counsel for the petitioner submits that apparently, the petitioner has been made accused in the aforesaid case on false statement of the informant. It is stated that the informant himself is an accused in a case registered under section 302 I.P.C . The petitioner is in judicial custody since 06.02.2017.
3. Mr. Rajneesh Vardhan, the learned APP opposed the prayer for bail.
4. Having regard to the facts and circumstances of the case, the petitioner, above-named, is directed to be released on bail on furnishing bail bond of

Rs.10,000/-(Rupees ten thousand) with two sureties of the like amount each to the satisfaction of the Learned Chief Judicial Magistrate, Gumla in connection with Gumla P.S. Case No.17 of 2017, corresponding to G.R. No.30 of 2017

5. The instant application is allowed. Let a copy of the order be transmitted to the trial Court through "Fax".